

IIT because the land at the site initially selected for it with the approval of the State Government could not be made available and the State Government could not be made available and the State Government requested for changing the location of the IIT. An alternative site has since been selected and finalised. The State Government has to transfer the land for the IIT after which further progress will be possible."

In the above context, I would like to mention that before the matter regarding inadvertent error in the reply could be sorted out, the Lok Sabha had been adjourned *sine-die* and hence this correcting Statement is being laid on the Table of the House in the Winter Session of 1991.

#### CUSTOMS (AMENDMENT) BILL\*

13.11 hrs.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): On behalf of Shri Manmohan Singh, I beg to move for leave to introduce a Bill further to amend the Customs Act, 1962.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Customs Act, 1962."

*The motion was adopted*

SHRI RAMESHWAR THAKUR: I introduce the Bill.

13.12 hrs.

#### MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) BILL\*

[English]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): I beg to move for leave to introduce a Bill further to amend to Monopolies and Restrictive Trade Practices Act, 1969 and the Companies Act, 1956.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Monopolies and Restrictive Trade Practices Act, 1969 and the Companies Act, 1956."

*The motion was adopted.*

SHRI K. VIJAYA BHASKARA REDDY: I introduce the Bill.

13.13 hrs.

#### MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) ORDINANCE, 1991

#### Explanatory Statement Giving Reasons for Immediate Legislation by Ordinance

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate

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\*\* Introduced with the Recommendation of the President

ate legislation by the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991.

**SHRI SOMNATH CHATTERJEE** (Bolpur): Why was this statement not made earlier? This House is taken for granted. Is this how the Ministry of Parliamentary Affairs functioning? (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB)**: He has taken appropriate steps.

**SHRI SOMNATH CHATTERJEE**: What appropriate steps after the Bill is introduced (*Interruptions*)

13.14 hrs.

**CONSTITUTION (SEVENTY-FOURTH)  
(AMENDMENT) BILL\***

**(Insertion of New Articles 239 AA  
and 239 AB)**

[*English*]

**THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN)**: I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**MR. DEPUTY SPEAKER**: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**SHRI S.B. CHAVAN**: I introduce the Bill.

13.14 1/2 hrs.

**GOVERNMENT OF NATIONAL CAPITAL  
TERRITORY BILL\***

[*English*]

**THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN)**: I beg to move for leave to introduce a Bill to supplement the provisions of the Constitution relating to the Legislative Assembly and a Council of Ministers for the National Capital Territory and for matters connected therewith or incidental thereto.

**MR. DEPUTY SPEAKER**: The question is:

"That leave be granted to introduce a Bill to supplement the provisions of the Constitution relating to the Legislative Assembly and a Council of Ministers for the National Capital Territory and for matters connected therewith or incidental thereto."

*The motion was adopted.*

**SHRI S.B. CHAVAN**: I introduce the Bill. (*Interruptions*)

[*Translation*]

**SHRI JEEWAN SHARMA (Aimora)**: Mr. Deputy Speakers, Sir, when a bill providing statehood to Delhi is being introduced, why no bill is being introduced to provide statehood to Uttaranchal.

**SHRI BHUWAN CHANDRA KHAN-DURI (Garhwal)**: I also support this demand.

[*English*]

**MR. DEPUTY SPEAKER**: We shall now adjourn for Lunch and meet again at 2.15 PM.

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